								ne merchant banker and the acquirer shall carry out such changes before the letter of offer is ablic offer, the Board may call for revised letter of offer with or without rescheduling the date			
			PROCESSING STATUS OF DRAFT OF				-,				
			[Updated on weekly basis. Next update	shall be for	the week end	ing Novembe	er 02, 2018				
1	SEBI has been receiving draft offer documents from terms of the Regulations.			Shares and Ta	akeovers) Reg	ulations, 1997	(the Takeover R	egulations) in respect of acquisitions of shares/voting rights of listed companies, in			
2											
		ion 18 of the Takeover Regulations, een days from the date of public announcement made under Regulation 10, Regulation 11 or Regulation 12 as the case may be, the acquirer shall, through its merchant banker, file with the Board, the draft of the letter of offer, containing disclosures as ard. offer shall be dispatched to the shareholders not earlier than 21 days from its submission to the Board under sub-regulation (1).									
	18(2):- The letter of offer shall be dispatched to the	ne shareholders not earlier than 21 d	ays from its submission to the Board under	sub-regulation	า (1).						
	Provided that if, within 21 days from the date of sidespatched to the shareholders.	the shareholders not earlier than 21 days from its submission to the Board under sub-regulation (1). If submission of the letter of offer, the Board specifies changes, if any, in the letter of offer, (without being under any obligation to do so) the merchant banker and the acquirer shall carry out such changes before the letter of offer is raft letter of offer are inadequate or the Board has received any complaint or has initiated any enquiry or investigation in respect of the public offer, the Board may call for revised letter of offer with or without rescheduling the date									
		spacened to the shareholders. rovided further that if the disclosures in the draft letter of offer are inadequate or the Board has received any complaint or has initiated any enquiry or investigation in respect of the public offer, the Board may call for revised letter of offer with or without rescheduling the date opening or closing of the offer and may offer its comments to the revised letter of offer within seven working days of filing of such revised letter of offer.]									
3	If any reference is made by SEBI to other agencies	es in relation to any draft offer docum	nent SERI may await comments from such	agencies hef	ore issuina obs	ervations on t	the draft offer doc	iment			
4	Reasons for pendency in respect of cases pendin			agonoloo bon	ore localing obc	orvations on t	ino didit onor doo	arron.			
5	Certain abbreviations have been used in the repo		<u> </u>								
	TC	=	Target Company								
	MB	=	Merchant Banker								
	RBI	=	Reserve Bank of India								
	SAT	=	Securities Appellate Tribunal								
	DOD	=	Draft Offer Document Public Announcement								
	PA SERI (SAST) Populations	=	Securities and Exchange Board of India (S	Substantial As	aujoition of cho	aros and Taka	over) Begulation	1007			
	SEBI (SAST) Regulations	=	Securities and Exchange Board of India (S	udstantiai Ad	quisition of sna	ires and rake	Last	, 1997			
						Offer Size	communicatio				
					DOD	(Rupees in	n issued/receive				
SI. No.		Acquirer	Merchant Banker	PA Date	received on	(Rupees in crores)	issued/receive d	Processing status			
SI. No. 1	Target Company WENDT (INDIA) LTD.	Acquirer 3M(SCHWEIZ)AG	Merchant Banker JM FINANCIAL CONSULTANTS PVT. LTD.	PA Date 4-Jun-11	_	(Rupees in		Processing status Matter is subjudice. Matter is presently pending before CLB.			
SI. No. 1					received on	(Rupees in crores)	issued/receive d				
1	WENDT (INDIA) LTD. Docessing status of documents where Open Offer	3M(SCHWEIZ)AG ers are given under Takeover Reg	JM FINANCIAL CONSULTANTS PVT. LTD.	4-Jun-11	received on 17-Jun-11	(Rupees in crores) 54.65	issued/receive d NA	Matter is subjudice. Matter is presently pending before CLB.			
1 [B] Pro 1	WENDT (INDIA) LTD. cocessing status of documents where Open Offe SEBI has been receiving draft offer documents from	3M(SCHWEIZ)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1	JM FINANCIAL CONSULTANTS PVT. LTD.	4-Jun-11	received on 17-Jun-11	(Rupees in crores) 54.65	issued/receive d NA				
1	WENDT (INDIA) LTD. Docessing status of documents where Open Offer	3M(SCHWEIZ)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1	JM FINANCIAL CONSULTANTS PVT. LTD.	4-Jun-11	received on 17-Jun-11	(Rupees in crores) 54.65	issued/receive d NA	Matter is subjudice. Matter is presently pending before CLB.			
1 [B] Pro 1	WENDT (INDIA) LTD. Decessing status of documents where Open Offer SEBI has been receiving draft offer documents from in terms of the Regulation 16 of the Takeover Regular	3M(SCHWEIZ)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1 stions, 2011,	JM FINANCIAL CONSULTANTS PVT. LTD. ulations, 2011 6 of SEBI (Substantial Acquisition of Shares an	4-Jun-11 d Takeovers)	received on 17-Jun-11	(Rupees in crores) 54.65	issued/receive d NA	Matter is subjudice. Matter is presently pending before CLB.			
1 [B] Pro 1	wendt (India) Ltd. cessing status of documents where Open Offer SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regula 16(1):- Within five working days from the date of the	3M(SCHWEIZ)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1 stions, 2011, detailed public statement made under	JM FINANCIAL CONSULTANTS PVT. LTD. ulations, 2011 6 of SEBI (Substantial Acquisition of Shares an sub-regulation (4) of regulation 13, the acquirer	d Takeovers)	received on 17-Jun-11 Regulations, 20 the manager to	(Rupees in crores) 54.65 11 (the Takeov the open offer	issued/receive d NA rer Regulations, 20 , file with the Board	Matter is subjudice. Matter is presently pending before CLB. 11) in respect of acquisitions of shares/voting rights of listed companies, in terms of the			
1 [B] Pro 1	WENDT (INDIA) LTD. Decessing status of documents where Open Offer SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regula 16(1): Within five working days from the date of the 16(4)- The Board shall give its comments on the draft have comments to offer:	3M(SCHWEIZ)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1: ations, 2011, detailed public statement made under t letter of offer as expeditiously as poss	JM FINANCIAL CONSULTANTS PVT. LTD. ulations, 2011 6 of SEBI (Substantial Acquisition of Shares an sub-regulation (4) of regulation 13, the acquirer ible but not later than fifteen working days of th	d Takeovers) shall, through	received on 17-Jun-11 Regulations, 20: the manager to e draft letter of contact the manager to the draft letter of contact the manager the draft letter of contact the manager the draft letter of contact the draft letter of con	(Rupees in crores) 54.65 11 (the Takeov the open offer and in the	issued/receive d NA er Regulations, 20 , file with the Board event of no comme	Matter is subjudice. Matter is presently pending before CLB. 11) in respect of acquisitions of shares/voting rights of listed companies, in terms of the , a draft of the letter of offer containing such information as may be specified.			
1 [B] Pro 1	WENDT (INDIA) LTD. Decessing status of documents where Open Offer SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regula 16(1): Within five working days from the date of the 16(4)- The Board shall give its comments on the draft have comments to offer:	am(schweiz)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1 attions, 2011, detailed public statement made under t letter of offer as expeditiously as poss fications or additional information from	ulations, 2011 6 of SEBI (Substantial Acquisition of Shares an sub-regulation (4) of regulation 13, the acquirer lible but not later than fifteen working days of the manager to the open offer, the period for issues.	d Takeovers) shall, through e receipt of the suance of com	received on 17-Jun-11 Regulations, 20 the manager to e draft letter of comments shall be expected by the comments shall be expected by the comments of the co	(Rupees in crores) 54.65 11 (the Takeov the open offer and in the extended to the	rer Regulations, 20 , file with the Board event of no comme	Matter is subjudice. Matter is presently pending before CLB. 11) in respect of acquisitions of shares/voting rights of listed companies, in terms of the , a draft of the letter of offer containing such information as may be specified. 11) a draft of the letter of offer containing such information as may be specified. 12) a draft of the letter of offer containing such information as may be specified. 13) a draft of the letter of offer containing such information as may be specified. 14) a draft of the letter of offer containing such information as may be specified. 15) a draft of the letter of offer containing such information as may be specified. 16) a draft of the letter of offer containing such information as may be specified.			
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1 B) Pro 1 2	WENDT (INDIA) LTD. Decessing status of documents where Open Offer SEBI has been receiving draft offer documents from In terms of the Regulation 16 of the Takeover Regulation 16.1: Within five working days from the date of the 16(4)- The Board shall give its comments on the draft have comments to offer: Provided that in the event the Board has sought clarify Provided further that in the event the Board specifies 16(6)- In the event the disclosures in the draft letter of If any reference is made by SEBI to other agencies 18(2)- The letter of offer shall be dispatched to the offered by the Board, within seven working days for the receiving days for the sevent working	am(schweiz)AG ers are given under Takeover Reg Merchant Bankers as per Regulation 1: ations, 2011, detailed public statement made under t letter of offer as expeditiously as poss fications or additional information from any changes, the manager to the oper of offer are inadequate the Board may of es in relation to any draft offer docun e shareholders whose names appear rom the expiry of the period stipulate an twelve working days from date of	ulations, 2011 6 of SEBI (Substantial Acquisition of Shares and sub-regulation (4) of regulation 13, the acquirer sible but not later than fifteen working days of the the manager to the open offer, the period for issent offer and the acquirer shall carry out such chancel for a revised letter of offer and shall deal with ment, SEBI may await comments from such and in other register of members of the target created in sub-regulation (4) of regulation 16.	d Takeovers) is shall, through the receipt of the suance of communges in the let that the revised leagencies before the suance of company as of	received on 17-Jun-11 Regulations, 20: the manager to e draft letter of comments shall be a ter of offer before the issuing obstitute identified of the ide	(Rupees in crores) 54.65 11 (the Takeov the open offer and in the extended to the extended to the accordance with ervations on the date, not later	rer Regulations, 20 The Regulation of the Sharehold The Sh	Matter is subjudice. Matter is presently pending before CLB. In in respect of acquisitions of shares/voting rights of listed companies, in terms of the start of the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the being issued by the Board within such period, it shall be deemed that the Board does not on the date of receipt of satisfactory reply to the clarification or additional information soughters. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified. In the letter of offer containing such information as may be specified.			
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SI. No.	Target Company	Acquirer	Merchant Banker	PA Date	DPS date	DOD received on	Offer Size (Rupees in crore)	Last communication issued/received	Processing status
1	ATLAS JEWELLERY INDIA LTD.	MR. M. M. RAMACHANDRAN	D&A FINANCIAL SERVICES (P) LTD.	9-Jun-14	16-Jun-14	23-Jun-14	54.96	Reply from MB received on Aug 02, 2018.	Kept in abeyance with respect to prior period violations
2	PARSOLI CORPORATION LIMITED	ZAFAR YUNUS SARESHWALA, UVES YUNUS SARESHWALA	NIRBHAY CAPITAL SERVICES PVT LTD	12-Jul-18	23-Jul-18	26-Jul-18	0.42	MB called for a meeting on Aug 21, 2018	MB has been advised to comply with WTM Order dated Jul 27, 2010
	FORTIS HEALTHCARE LIMITED	NORTHERN TK VENTURE PTE. LTD.	HSBC SECURITIES MARKETS (INDIA) PRIVATE LIMITED	13-Jul-18	20-Jul-18	27-Jul-18	3349.43	email from MB received on Oct 17, 2018	MB has requested certain clarifications. Additional information awaited from MB.
4	STRATAMONT INDUSTRIES LIMITED	MR. VATSAL AGARWAAL	GRETEX CORPORATE SERVICES PRIVATE LIMITED	24-Jul-18	31-Jul-18	07-Aug-18	0.90	Clarifications sought from MB	Reply awaited from MB
5	OLECTRA GREENTECH LIMITED	MEIL HOLDINGS LIMITED	YES SECURITIES LTD.	13-Aug-18	21-Aug-18	29-Aug-18	415.58	Queries asked from MB on Oct 23, 2018	Under Process
6	ORIENT TRADELINK LIMITED	KETARPAL	FAST TRACK FINSEC PRIVATE LIMITED	-	-	12-Sep-18	0.75	Communication from MB received on Oct 23, 2018	Under Examination
7	SHALIMAR AGENCIES LIMITED	QUEBEC TECH SOLUTIONS PRIVATE LIMITED	FINSHORE MANAGEMENT SERVICES LIMITED	28-Aug-18	04-Sep-18	12-Sep-18	0.94	Information sought from MB on Oct 19, 2018	Reply awaited from MB
8	REGALIAA REALTY LIMITED	KARVY FINANCIAL SERVICES LIMITED	AKASAM CONSULTING PRIVATE LIMITED	05-Sep-18	07-Sep-18	17-Sep-18	11.50	Reply from MB received on Oct 24, 2018. Letter sent to RBI on Sep 28, 2018.	Under Examination
9	DALAL STREET INVESTMENTS LIMITED	MR. MURZASH SOHRAB MANEKSHANA	KJMC CORPORATE ADVISORS (INDIA) LIMITED	07-Sep-18	15-Sep-18	21-Sep-18	1.35	Reply from MB received on Oct 19, 2018. Comments sought from RBI on 27 Sep 2018.	Reply awaited
10	TRANS FINANCIAL RESOURCES LIMITED	MR. RISHI H. PARIKH AND MR. SIDDHARTH HANS	CHARTERED CAPITAL AND INVESTMENT LIMITED	04-Sep-18	10-Sep-18	21-Sep-18	4.55	Clarifications sought from MB on Oct 19, 2018	Under Examination. Prior period violations being examined.
11	SPBP TEA (INDIA) LIMITED	JALAN INDUSTRIES PRIVATE LIMITED AND OTHERS	NARNOLIA FINANCIAL ADVISORS LIMITED	10-Sep-18	18-Sep-18	25-Sep-18	2.25	Reply received from MB on October 23, 2018	Under Process
12	APUNKA INVEST COMMERCIAL LIMITED	MR. KUMAR RAJARAM PATHAK & MR. ABHISHEK KUMAR MANGAT PATHAK	MARK CORPORATE ADVISORS PRIVATE LIMITED	14-Sep-18	21-Sep-18	28-Sep-18	1.42	Reply from MB received on Oct 24, 2018	Under Process
13	ADI RASAYAN LTD.	MRS. SNEHA SADHWANI	SYSTEMATIX CORPORATE SERVICES LIMITED	14-Sep-18	24-Sep-18	1-Oct-18	7.33	Reply received from MB on October 23, 2018	Under Process
	KAYEL SECURITIES LIMITED	CHAMPALAL GOPIRAM AGARWAL & SUMIT CHAMPALAL AGARWAL	VIVRO FINANCIAL SERVICES PRIVATE LIMITED	24-Sep-18	28-Sep-18	8-Oct-18	0.98	Information sought from MB on Oct 25, 2018	Reply awaited from MB
15	PUSHPANJALI FLORICULTURE LIMITED	DINESH RAVILAL PATEL, KISHOR RAVILAL PATEL, SANJAY NAVIN MEHTA & VILAS PRALHADRAO KHARCHE	SYSTEMATIX CORPORATE SERVICES LIMITED	25-Sep-18	28-Sep-18	9-Oct-18	26.39	DOD received on October 09, 2018	Under Examination
16	FEDERAL-MOGUL GOETZE(INDIA) LIMITED	TENNECO INC.	CKP FINANCIAL SERVICES PRIVATE LIMITED	16-Apr-18	9-Oct-18	16-Oct-18	584.57	DOD received on October 16, 2018	Under Examination
17	IDBI BANK LIMITED	LIFE INSURANCE CORPORATION OF INDIA	ICICI SECURITIES LIMITED	05-Oct-18	11-Oct-18	19-Oct-18	12602.26	Comments sought from RBI and IRDA on Oct 22, 2018	Reply awaited

Note In case the aforesaid draft offer document has remained unattended or there is an inordinate delay, the MB/ Acquirer should not hesitate in writing to Chief General Manager, Shri Jayanta Jash (jayantaj@sebi.gov.in) or the Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).